

Constant effort is also being made to streamline the procedures with a view to removing irritants and bottlenecks for prospective NRI investors. Government has recently set up a Coordination Committee to sort out any problem that might arise in the implementation of Government decisions and to respond to advice given by various NRIs and NRI organisations and to suggestions received in this regard. While efforts to encourage NRI investments would continue, the favourable impact of such investments on the balance of payment situation would depend on the magnitude of such inflows, which at present are not too large.

[*Translation*]

Disposal of Confiscated Gold

*15. SHRI CHHEDI PASWAN: Will the Minister of FINANCE be pleased to state:

<i>Year</i>	<i>Quantity (in MT)</i>	<i>To whom sold</i>	<i>Value (Rs in crores)</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1987-88	-	-	-
1988-89	-	-	-
1989-90	5.63	RBI	128.3

(b) Gold was sold to Reserve Bank of India at the prevailing London Metal Exchange price.

(c) No, Sir.

(d) Does not arise.

(e) There is no justification for such sales. Government have not considered any such proposal.

(a) the total quantity and value of confiscated gold sold during the last three years, year-wise;

(b) the conditions laid down for the purchasers of this gold and the places where it is sold;

(c) whether Government employees are also eligible to purchase it;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) The total quantity and value of confiscated gold sold during the last three years, yearwise, is as under:

Allotment of Land to Persons Identified as Encroachers of Forest Land in Madhya Pradesh

*16. SHRI CHHAVIRAM ARGAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Madhya Pradesh Government has sent any proposal to the Union Government for allotment of land to persons